

*The motion was adopted.*

SHRI G.M. BANATWALLA: I introduce the Bill.

15.37 hrs.

**(vii) Constitution (Scheduled Tribes) Order  
Amendment Bill.**

**(Amendment of the Schedule)\***

*[Translation]*

SHRI MAHABIR LAL BISHVAKARMA (HAZARIBAG): I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

*[English]*

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Schedule Tribes) Order, 1950."

*The motion was adopted.*

*[Translation]*

SHRI MAHABIR LAL BISHVAKARMA: I introduce the Bill.

15.38 hrs.

**(viii) Constitution (Amendment) Bill\***

**(Amendment of Articles 239A and 240)**

*[English]*

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SATYA PAL JAIN: I introduce the Bill.

15.39 hrs.

**(ix) Constitution (Amendment) Bill\***

**(Amendment of Article 220)**

\*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.

*[English]*

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SATYA PAL JAIN: I introduce the Bill.

15.40 hrs.

**(x) Representation of the People (Amendment) Bill\***

**(Amendment of section 101)**

*[English]*

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was adopted.*

SHRI SATYA PAL JAIN: I introduce the Bill.

15.41 hrs.

**(xi) Declaration of Assets by Civil Servants Bill\***

SHRIMATI MEIRA KUMAR (KAROL BAGH-DELHI): I beg to move for leave to introduce a Bill to provide for the declaration and public scrutiny of assets of civil servants.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the declaration and public scrutiny of assets of civil servants."

*The motion was adopted.*

SHRIMATI MEENA KUMAR: I introduce the Bill.

\*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.